

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

TUESDAY, THE 12TH DAY OF MAY, 2020/22ND VAISAKHA, 1942

W.P(C) NO.9877 OF 2020

PETITIONER :

THE CHANGANACHERRY TALUK VYAPARI VYAVASAI CO-OPERATIVE SOCIETY
LTD.NO. K.994, MARKET ROAD, CHANGANACHERRY P.O,
KOTTAYAM - 686 101,
REPRESENTED BY ITS SECRETARY.

BY ADVS. P.C.SASIDHARAN
K.S.ANIL

RESPONDENTS :

1. UNION OF INDIA, REPRESENTED BY THE
SECRETARY TO GOVERNMENT OF INDIA,
MINISTRY OF FINANCE, NORTH BLOCK,
RAISANA HILL, NEW DELHI-110001.
2. COMMISSIONER OF INCOME TAX (TDS),
OFFICE OF THE COMMISSIONER OF INCOME TAX,
(TDS), KOTTAYAM.
3. THE INCOME TAX OFFICER, (TDS),
KOTTAYAM, OFFICE OF THE INCOME TAX OFFICER
(TDS), KOTTAYAM.
4. THE KERALA STATE CO-OPERATIVE BANK,
KOTTAYAM DISTRICT OFFICE,
REPRESENTED BY ITS GENERAL MANAGER.

R1 BY SRI.P.VIJAYAKUMAR, ASGI
R2 & R3 BY
R4 BY

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON
12.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING :

ORDER

Admit.

2. The Assistant Solicitor General takes notice for the Union of India. The Standing Counsel for the Income Tax Department accepts notice on behalf of the Department. Petitioner to take steps to serve notice on other respondents by speed post/e-mail/whatsapp message and file a memo regarding such service.

3. In view of the order dated 23.03.2020 in WP(C) No.9333 of 2020 and connected cases, there shall be an interim stay of deduction of tax at source from the petitioner under Section 194 N of the Income Tax Act for three months.

Post this writ petition along with connected matters on 27.05.2020.

**GOPINATH.P.
JUDGE**

csI

APPENDIX

PETITIONER'S EXHIBITS :

EXHIBIT-P1: TRUE COPY OF THE PROCEEDINGS DATED
9/3/2020 ISSUED TO THE PETITIONER BY 4TH
RESPONDENT.

RESPONDENTS' EXHIBITS : NIL